CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

CP 135/2003 in OA 1197/2001

New Delhi this the 1st day of August, 2003

Hon'ble Smt.Lakshmi Swaminathan, VIce Chairman (J) Hon'ble Shri R.K.Upadhyaya, Member (A)

- Rajesh Kumar
 S/O Shri Magan Kishor
 21/291, DMS Colony,
 Hari Nagar, New Delhi-64
- Anil Kumar,
 S/0 Shri Heera Singh,
 33/469, DMS Colony,
 Hari Nagar, New Delhi-64
- Sanjay Kumar
 S/O Shri Zeete Singh,
 T-553/A, Baljit Nagar,
 Gali No.8, Delhi.
- Ravindra Singh,
 S/0 Shri Rotash Singh Pal
 23/310, DMS Colony,
 Hari Nagar, New Delhi-110064
- 5. Gulshan Lal, WZ/441, Madipur, Delhi.
- 6. Sanjay Kumar, S/O Shri Mangal Dev Paswan, 33/473, DMS Colony, Hari Nagar, New Delhi-64
- 7. Devanand, S/O Shri Shakleshwar Ishwar, 34/447, DMS Colony, Hari Nagar, New Delhi-64
- Sanjeev Kumar,
 S/O Shri Ganesh Lal Ram,
 2/22, DMS Colony,
 Hari Nagar, New Delhi-64
- 9. Jai Mangal, S/O Shri Ram Bilas, WZ-9, New Mahavir Nagar, Gali No.18, New Delhi.
- 10. Ajeet Singh, S/O Shri Mahinder Singh, 603/A, Sector-3, R.K.Puram, New Delhi.
- 11. Gulshan Kumar S/O Shri Mahinder Singh, 603/A, Sector-3, R.K.Puram, New Delhi.

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- 12. Dheeraj Anand, S/O Shri Subhas Anand, A-102/B, Mansa Ram Park, New Delhi-59
- 13. Arvind Kumar
 S/0 Shri
 Vill Gandhar, Distt.Rohtak,
 Tahsil Sapla (Haryana)
- 14. Sanjay Kumar S/O Shri Ram Chander, Vill. Gandhar Distt., Rohtak, Tehsil Sapla (Haryana)
- 15. Bhagwan Yadav,S/O Shri Gudar Yadav,G-35, Kakrola Mode, New Delhi.
- 16. Ram Bali, S/O Shri Laxman Paswan, 15/213, DMS Colony, Hari Nagar, New Delhi-64
- 17. Ravinder Kumar, S/O Shri Dhanesh Yadav, H-60, DMS Colony, Sadipur, New Delhi-8
- 18. Vijender Kumar, S/O Shri Zila Singh, T-553/A, Baljeet Nagar, Gali No.8, Delhi.
- 19. Anil Kumar, S/O Shri Rajender Prasad, A-64, Jeewan Park, Pankha Road, New Delhi-59
- 20. Dinesh Kumar S/O Shri Pal Putkala, Gram Sabha, 494, Sec-23, Rohini, Delhi.
- 21. Manoj Kumar, S/O Shri Lachi Ram, Vill & Post Chulina, Distt.Rohtak Sapla
- 22. Bhagat Singh,
 S/O Shri Balwan Singh,
 T-519, Baljeet Nagar,
 New Delhi-110008
- 23. Jaipal S/O Shri Dharam Chand, Vill Gandhar Distt.Rohtak, Tehsil Sapla (Haryana)
- 24. Dharmvir, S/O Shri Ram Chander, Vill & Post Ashoda, Tehsil Bahadur Gargh.

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25. Ramji Paswan, S/O Shri Durga Paswan, 2/27, DMS Colony, Hari Nagar, New Delhi-64

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- 26. Manoj Kumar, S/O Shri Raghuvir Singh, H.No.236, Village Singhola, P.O. Tikri, Khurd-Delhi-40
- 27. Umesh Kumar, S/O Shri Ram Vilas Sohani, A-502, Jawalapuri, Comp No.4, Paschim Vihar, New Delhi-85
- 28. Naveen Kumar, S/O Shri Ram Murthy, T-481/1, Baljeet Nagar, Patel Nagar, Delhi-8
- 29. Prahlad Singh, S/O Shri Roop Chand, 21/291, DMS Colony, Hari Nagar, Delhi-64

.. Petitioners

(By Advocate Shri S.M. Garg)

VERSUS

- Shri D.K.Biswas,
 Secretary,
 Minitry of Agriculture,
 (Deptt. of Agriculture, Animal Husbandary and Dairying),
 Krishi Bhawan, New Delhi.
- Shri Tapesh Pawar, General Manager, Delhi Milk Scheme, Patel Nagar, New Delhi-8

.. Respondents

(By Advocate Shri R.N. Singh)

O R D E R (ORAL)

(Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman (J)

counse1 the for learned the both We heard our learned counsel drawn has S.M. Garg. Shri attention, in particular, to Paragraph 5 of Tribunal's order According to him, 20.11.2001 in OA 1197/2001. Para contains the findings of the Tribunal that "each one of the applicants has completed the requisite number of days so

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to be transferred to the regular establistment Mates". On the other hand, Shri R.N.Singh, learned counsel has submitted that this Para, was only the end of submissions of the learned counsel for the applicants on the issues referred to in the judgement earlier and after that from Para 6 till Para 7, the contentions of the counsel for the respondents and findings of the Tribunal have been given followed by the directions of the Tribunal contained in Para 8 of the θ rder. He has stressed on the fact that by Para 8 of the Order, a direction had been given the respondents to transfer the services of applicants to the regular establishment of Mates wholly terms of the Standing Order and to grant them "all consequential benefits in accordance with the said orders and the applicable instructions. Learned counsel for the respondents has, therefore, submitted that these being directions of the Tribunal were subject to applicability of relevant instructions on the subject. therefore, relied on the order of this Tribunal 29.4.2003 in CP 151/2003 in which four of the applicants in the same OA had filed that CP. In Para 2 of that order in which one of us (Smt. Lakshmi Swaminthan, Vice Chairman (J) was also a Member, we have come to the conclusion that looking into the directions of the Tribunal, we are unable agree with the contentions of the learned counsel there is any wilful or contumacious disobedience of Tribunal's order.

2. We have read and re-read the aforesaid order of the Tribunal dated 20.11.2001. We find no good grounds to

the findings in the Tribunal's order dated differ from persuade 29.4.2003 CP 151/2003. We are unable to conclusion that Para ourselves t.o come to the Tribunal's order dated 20.11.2001 is the conclusion or direction of the Tribunal that there is no manner of doubt that each one of the applicants has completed the requisite number of days so as to be transferred to the regular establishment of Mates, It is also relevant to note that only from Para 6 onwards the contentions of the counsel for the respondents have been noted by the Tribunal followed by the directions contained in Para 8 to give all consequential benefits to the applicants in accordance with applicable Standing order and instructions. therefore, unable to agree that in the context of the order the Tribunal dated 29.4.2003, the respondents have committed any wilful or contumacious disobedience of the Tribunal's order to justify further proceedings against them under Section 17 of the Administrative Tribunals Act, read with the provisions of Section 12 of Contempt of Courts Act, 1971.

3. In the result, for the reasons given above, CP 135/2003 is dismissed. Notices issued to the alleged contemners are discharged. File be consigned to the record room. In the peculiar facts and circumstances of the case liberty is granted to the petitioners to proceed in the matter, ag advised, in accordance with law.

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(R.K.Upadhyaya) Member (A) Laka Smathe

(Smt.Lakshmi Swaminathan) Vice Chairman (J)

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